

(3)

**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

Bhanwar Lal

AO/TA/MP No. OA 549/01

Versus U 02

Date of Order	Orders
22/11/01	<p>D. B. not formed today. Be listed before D. B. on 18/12/01</p> <p>2 Dy. Registrar C.A.T. Jaipur Bench 27/11/01</p>
18/12/01	<p>D. B. not formed today. Be listed before D. B. on 15/01/02</p> <p>2 Dy. Registrar C.A.T. Jaipur Bench 18/12/01</p>
15/1/02	<p>Mr. N.K. Gautam - Counsel for applicant.</p> <p>Heard the learned counsel for the applicant. The counsel for the applicant submits that the applicant has filed representation dated 23.4.2001 but the same has not been disposed of. He seeks to decide this O.A by giving a suitable direction to the respondents to dispose of the representation filed by the applicant by a reasoned and speaking order within a specified period.</p> <p>In view of the submissions made before us, we direct respondent No.2 to decide/dispose of the representation dated 23.4.2001 filed by the applicant within a period of 2 months from the date of receipt of a copy of this order, by a reasoned and speaking order, if the same has not been decided/disposed of so far. With the above direction, this O.A is disposed of. A copy of this order alongwith copy of the O.A be sent to respondent No.2 for necessary action.</p> <p>copy (A) 23/1/02</p> <p>(H.O. Gupta) Member (A).</p>

S. K. Agarwal
(S. K. Agarwal)
Member (J)

REGD. COPY SENT TO RESPONDENT COPY OF ACT
W.M. 14553 DATED 27/12/01